fuel contract is signed. Fuel contract for the Projects has not been finalised so far. The likely foreign exchange outflow due to import of the fuel would be known after finalisation of the fuel contract by the promoters of the project.

Written Answers

Power Purchase Agreements

6548. SHRI BALBIR SINGH: Will the Minister of POWER be pleased to state:

- (a) the names of the power generation projects being put up by the private sector companies in respect of which the Power Purchase Agreements (PPA) have already been signed by the concerned State Electricity Boards, togetherwith the dates of signing of these Agreements; and
- (b) the salient features of these Power Purchase Agreements?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) Power Purchase Agreements have been signed between the promoters of the following private power projects and the concerned State Electricity Boards:

S. No.	Name of the Project/State	Date signing of PPA	of
1.	Jegurupadu GBPP/ AP	17,6,1993	,
2.	Godavari GEPP/AP	20.6.1993	1
*3.	Visakhapatnam TPS/AP	16.11.199	3
4.	Zero Unit at NLC/ Tamil Nadu	4.11.1993	•
١.	lb Valley TPS/Orissa	9.5.1993	
·	Dabhol TPS/Maharashtra	8.12.1993	,
١.	Paguthan GBPP/Gujarat	3.2.1994	
7. Š .	Kharsang GBPP/ Arunachal Pradesh	31.3.1994	ļ
€.	Lapanga TPS/Orissa	11.1.1994	1

^{*(}Only principles of PPA have been signed.)

(b) The agreements basically consist of clauses governing the determination of the rates at which the SEBs purchase the power from the concerned private generating companies.

Dhabol Power Project in Maharashtra

- 6549. SHRI DIPANKAR MUKHERJEE: Will the Minister of POWER be pleased to state:
- (a) whether Bechtel, a consultant, GE Capital, a manufacturer and ENRON, an utility company, are joint promoters of the proposed Dhabol power project in Maharashtra;
- (b) if so, whether this is a normal practice for associating a consultant, Manufacturer and the Utility Company as joint equity holder of a project; and
- (c) whether there is any such precedence; if not, what are the reasons for making such an exception in the case of Dhabol proejet?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) and (c) The Government guidelines do not prohibit such collaborations.

Power Generation Schemes in Tamil Nadu

6550. SHRI TINDIVANAM G. VENKATRAMAN: SHRI MISA R. GANESAN: SHRI J.S. RAJU:

Will the Minister of POWER be pleased to state:

- (a) what are the precise proposals of Government to encourage power generation schemes in States, as on date;
- (b) whether there is any plan to start such schemes in Tamil Nadu if so, the details thereof and the allocations made;
- '(c) whether Tamil Nadu Government has sent any proposal to generate power from garbage;
- (d) if so, what action has been taken by Government to speed up such proposal; and
- (e) by when Government expect that sufficient power would be avilable to all States?

THE MINISTER OF STATE IN THE